

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJA UDYOG PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Raja Udyog Private Limited
2.	Date of incorporation of corporate debtor	12/02/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15412WB2001PTC092881
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 16 F, B. T. Road, Sukhchar Girja, Parganas North, Kolkata - 700 115 Corporate Office: 1. 8, A J C Bose Road, Circular Court, 3rd Floor, Kolkata – 700 017, India 2. Plot No.: 406 FIE, Opposite BaggaLink, Patparganj, Delhi - 100 092, India
6.	Insolvency commencement date in respect of corporate debtor	20/07/2026 (The NCLT Order dated 20.07.2026 was communicated to IRP by email dated 22.07.2026)
7.	Estimated date of closure of insolvency resolution process	16/01/2027 (180 th day from the CIRP Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Abhijeet Jain, Regn. No.: IBBI/IPA-002/IP-N00173/2017-18/10445
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Diamond Chamber, 4, Chowringhee Lane, Block - I, 4 th Floor, R. No. 4M, Kolkata, West Bengal - 700016; IBBI Reg. Email Id: ajasso@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Abhijeet Jain, Diamond Chamber, 4, Chowringhee Lane, Block-I, 4 th Floor, R. No. 4M, Kolkata, West Bengal-700016 Process e-mail id: cirp.rupl@gmail.com
11.	Last date for submission of claims	05/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

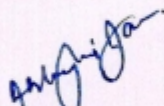


Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the **Raja Udyog Private Limited** vide order dated 20.07.2026. However, it is pertinent to note that NCLT Order dated on **20.07.2026** was communicated to IRP by email dated 22.07.2026.

The creditors of **Raja Udyog Private Limited** are hereby called upon to submit their claims with proof on or before **05/08/2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Abhijeet Jain



Interim Resolution Professional of **Raja Udyog Private Limited**

Reg. No. IBBI/PA-002/IP-N00173/2017-18/10445

IBBI Regd. Address: Diamond Chamber, 4, Chowringhee Lane,
Block I, 4th Floor, R. No. 4M, Kolkata – 700016

IBBI Regd. Email Id: ajasso@rediffmail.com

AFA Valid upto: 31.12.2026

Process Email Id: cirp.rupl@gmail.com

Contact No.: 98311 03320

Date : 24/07/2026

Place : Kolkata

ION NOTICE

ble property)

Officer of INDIA SME ASSET RECONSTRUCTION (CIN: U67190MH2008PLC181062) of Financial Assets and Enforcement of powers conferred under Section 13 (Enforcement) Rules, 2002 issued upon the Borrower(s) **ANTARA NEOGI and ABANTI DEY (GUARANTOR)** to office being **Rs. 8,87,801/- (Rupees Eight Hundred One Only)** against Loan **31.03.2026** and interest thereon within 60 days.

the amount, Notice is hereby given to the half the undersigned has taken Symbolic and herein below in exercise of powers of Section 13 of the Act read with Rule 8 of is, 2002 on **22.07.2026**.

ublic in general is hereby cautioned not to is with the property will be subject to the **STRUCTION COMPANY LIMITED** for an Lakhs Eighty Seven Thousand Eight and interest thereon.

visions of Sub-Section (6) of Section 13 of from the Secured Assets.

IMMOVABLE PROPERTY

R BUILT UP AREA OF 448 SQUARE FEET + FLOOR, OF THE BUILDING, BEING TUATED WITHIN THE SAID HOUSING REPUTED AS 'LARICATOWNSHIP' AND HE PROPORTIONATE RIGHTS, IN THE MPRISED IN THE BUILDING AND/OR THE UNDIVIDED PROPORTIONATE IE RIGHT, TITLE AND INTEREST, IN THE HAT PIECE AND PARCEL OF LAND MAL, COMPRISED IN DAG NO'S. 92, 93, ORE OR LESS, COMPRISED IN MOUZA: O: 37, PARGANA: ANOWARPUR, TOUZI SACHI, POLICE STATION: BARASAT, PRESENT WITHIN THE LIMITS OF THE THE BARASAT MUNICIPALITY BEARING 15/A, BALURIA UTTAR (TALI KHOLA)

Sdr-

Authorised Officer

RECONSTRUCTION COMPANY LIMITED
Trustee of ISARC- 2025-2026-5 TRUST

NOTICE

I, Pranab Kumar Purkait, son of Late Arjun Kumar Purkayasth, residing at Punorbasan Co-operative Housing Society Ltd., Flat No.3A, AB-80, Street -74, Newtown, Kolkata - 700156, West Bengal, do hereby declare that I have changed my surname from 'PURKAIT' to 'PURKAYASTH' and shall henceforth be legally known as PRANAB KUMAR PURKAYASTH for all purposes. This is backed by my initial affidavit dated 19.03.1990 and reaffirmed via confirmatory Affidavit dated 17.07.2026 sworn before the Judicial Magistrate 1st Class court at Sealdah.

EAST COAST RAILWAY

1. Tender No. eT-M-CD-BBS-OSHS-2026

Name of Work: ON BOARD HOUSEKEEPING SERVICE AND LINEN DISTRIBUTION IN BHUBANESWAR BASED TRAINS OF COACHING DEPOT, BHUBANESWAR FOR A PERIOD OF THREE YEARS.

Advertised Value: ₹66,64,99,339.55, **EMD:** ₹34,82,500.00, **Tender Document Cost:** ₹29,500.00, **Period of Completion:** 36 Months.

2. Tender No. eT-M-CD-BBS-MCC-2026

Name of Work: MECHANIZED COACH CLEANING AT COACHING DEPOT, BHUBANESWAR FOR A PERIOD OF TWO YEARS.

Advertised Value: ₹17,20,33,232.15, **EMD:** ₹10,10,200.00, **Tender Document Cost:** ₹11,800.00, **Period of Completion:** 24 Months.

Bidding Start Date: 27.07.2026 (For Sl. No. 1 & 2)

Tender Closing Date & Time: 10.08.2026 at 15:30 Hrs. (For Sl. No. 1 & 2)

Bidders will be able to submit their original/revised bids upto closing date and time only. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored.

Complete information including e-tender documents of the above e-tender is available in website: www.ireps.gov.in

Coaching Depot Officer/ Bhubaneswar
PR-318/R/26-27

FORM A Public Announcement (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF RAJA UDYOG PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Raja Udyog Private Limited
2. Date of incorporation of corporate debtor	12/02/2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15412WB2001PTC092881
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 16 F, B. T. Road, Sukhchar Ginja, Parganas North, Kolkata - 700 115 Corporate Office: 1. 8, A J C Bose Road, Circular Court, 3rd Floor, Kolkata - 700 917, India 2. Plot No.: 406 FIE, Opposite Baggelink, Patparganj, Delhi - 100 092, India
6. Insolvency commencement date in respect of corporate debtor	20/07/2026 (The NCLT Order dated 20.07.2026 was communicated to IRP by email dated 22.07.2026)
7. Estimated date of closure of insolvency resolution process	16/01/2027 (180th day from the CIRP Commencement Date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Abhijeet Jain, Regn. No.: IBB/PA-002/IP-00173/2017-18/10445
9. Address and e-mail of the interim resolution professional, as registered with the Board	Diamond Chamber, 4, Chowringhee Lane, Block - I, 4th Floor, R. No. 4M, Kolkata, West Bengal - 700016; IBBI Reg. Email Id: ajainso@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Abhijeet Jain, Diamond Chamber, 4, Chowringhee Lane, Block-I, 4th Floor, R. No. 4M, Kolkata, West Bengal - 700016 Process e-mail id: ajainso@gmail.com
11. Last date for submission of claims	05/08/2026
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Name of the class(es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the Raja Udyog Private Limited vide order dated 20.07.2026. However, it is pertinent to note that NCLT Order dated on 20.07.2026 was communicated to IRP by email dated 22.07.2026.

The creditors of Raja Udyog Private Limited are hereby called upon to submit their claims with proof on or before 05/08/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Abhijeet Jain
Interim Resolution Professional of Raja Udyog Private Limited
Reg. No. IBB/PA-002/IP-00173/2017-18/10445
IBBI Regd. Address: Diamond Chamber, 4, Chowringhee Lane, Block I, 4th Floor, R. No. 4M, Kolkata - 700018
IBBI Regd. Email Id: ajainso@rediffmail.com
AFA Valid upto: 31.12.2026
Process Email Id: ajainso@gmail.com
Contact No.: 98311 03320

Date: 24/07/2026, Place: Kolkata

REG. OFFICE: 9th FLOOR, ANRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI - 110001.
PHONES : 011-23357171, 23357172, 23705414 WEBSITE: www.pnbhousing.com

th Floor South Block, Premises No. 7 KYD Street, Kolkata-700016

N NOTICE (FOR IMMOVABLE PROPERTY)

ised Officer of the PNB Housing Finance Ltd. under the Securitization and Reconstruction of and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13 (Enforcement) Rules 2002, issued demand notices on the date mentioned against each arve to repay the amount as mentioned against each account within 60 days from the date of . The borrowers having failed to repay the amount, notice is hereby given to the borrower's and the taken possession of the properties described herein below in exercise powers conferred on read with Rule 8 of the said Rules on the dates mentioned against each account. The borrowers in y cautioned not to deal with the properties and any dealing with the properties will be subject to e the amount and interest thereon as per loan agreement. The borrowers' attention is invited to the Act, in respect of time available, to redeem the secured assets.

Amount Outstanding	Date of Possession Taken	Description of the Property/ies Mortgaged
5 Rs. 24,76,560.18/- due as on 07-05-2026	Symbolic 21/07/2026	All That Piece And Parcel Of One Self Contained Residential Flat On The First Floor, Being Flat No. 201, South-East Facing, Of The G+II Storied Building Named As "AVA Apartment", Having its Area Lying And Situated At: Basta Land Measuring 03 Cottahs 20 guntas, Goual, J.I. No. 16, R.S. No. 23, L.R. Khaitan No. 198, L.R. Dag No. 1486, Within The Municipal Ward No. 05, Premises No. 595/2, Sarat Bose Road, Ps. Dum Dum, Kolkata - 700068. Under The n And D.S.R. Barasat, 24 Pgs. (IV), Which is Butted And Bounded As follows:- On The North:- Common On The East:- House Of Minu Sarkar. On The West:- House Of Sanjay Biswas.
5 Rs. 63,63,676.38/- due as on 07-05-2026	Symbolic 21/07/2026	All That One Shop Room Being No. 1, On The Ground Floor, Measuring About 825 Sq. Ft. Super Built Up Area Of The Building Known As "Machi Bhawan" Built And Constructed On Land And Measuring 5 Cottahs-6 guntas, Within The Municipal Ward No. 114, Toud No. 3027, Approaching To R.S. & L.R. Dag Nos. 1760, 1760, 867, 868, 981, 951 & 879, 246 Corresponding To L.R. Khaitan No. 374 Being Holding No. 147 Lying And n-Bagmati (Formerly Bagmati), Ward No. 20 Within The Local Limits Of Bidhannagar Municipal Corporation, Which is Butted And Bounded As:- on The North:- By 8 Feet Wide Common Passage; on The South:- By Bagmati L.S. Dag No. 1760; On The West:- By Property Of Anil Kumar & Nirmal Kumar.
27 Rs. 32,43,616.08/- due as on 12-05-2026	Symbolic 20/07/2026	All That Piece And Parcel Of A Self Contained Residential Flat No. "23", Measuring An Area About 750 Square Feet, Super Built Up Area Equivalent To 677 Square Feet Carpet Area, Equivalent To 852 Sq. Ft. Covered Area, More Or Less On Second Floor (2nd Floor), Marble

इण्डियन ओवरसीज बैंक



Indian Overseas Bank

आपकी जरूरतों का सबसे सही

Good people to grow with

Regional Office Kolkata-II, 119, Park Street, White House, Kolkata - 700016.

Kestopur Branch, AB-434 Ushalaya, Near Alen Bhavan, Camp No.3, Kestopur, Samarpally, Kolkata - 700102. West Bengal. Phone No.8925953579, Email : lob3579@lob.in

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

Sale of Immovable property mortgaged to Bank under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.54 of 2002)

Whereas, the Authorized Officer of Indian Overseas Bank has taken constructive/ Symbolic possession of the following property pursuant to the notice issued under Section 13(2) of the Security Interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" for realization of Bank's dues plus interest & costs as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realize the Bank's dues by sale of the said property. The sale will be done by the undersigned through e auction platform provided at the Web Portal <https://baanknet.com/>

Name & address of the Borrower & Mortgagor:
Mr. Akash Gupta, S/o: Bijay Gupta,

Address: 119, Park Street, White House, Kolkata - 700016.



TATA CONSUMER PRODUCTS LIMITED

CIN: L15491WB1962PLC031425
Registered Office: Tata Centre, 1st Floor, 43, Jawaharlal Nehru Road, Kolkata-700071
Tel: +91 033 22813779/3891/4422/4747/66053400
E-mail Id: investor.relations@tataconsumer.com; Website: www.tataconsumer.com

Extract of Unaudited Consolidated Financial Results for the quarter ended June 30, 2026

₹ in Crores

Particulars	Three months ended		Year ended	
	June 30, 2026	March 31, 2026	June 30, 2025	March 31, 2026
	Unaudited	Refer Note 3	Unaudited	Audited
Total Income from Operations	5348.88	5433.62	4778.91	20290.43
Net Profit for the period (before tax and exceptional items)	592.21	641.37	465.42	2192.84
Net Profit for the period before tax (after exceptional items)	592.21	644.17	465.42	2172.78
Net Profit for the period after tax [after exceptional items and share of profit/(loss) of Associates and Joint Ventures]	427.19	424.02	331.75	1546.80
Total Comprehensive Income for the period [comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	440.07	731.18	536.14	2387.55
Equity share capital (Face value of Re 1 each)	98.96	98.96	98.95	98.96
Reserves excluding Revaluation Reserves				21688.57
Securities Premium Account	9992.44	9986.29	9984.00	9986.29
Net Worth	22611.24	23188.86	21080.02	23188.86
Outstanding Debt	3146.22	2819.51	2789.31	2819.51
Debt Equity Ratio	0.14	0.12	0.13	0.12
Earnings per share (not annualised for the quarter)				
Basic - ₹	4.31	4.24	3.38	15.59
Diluted - ₹	4.31	4.24	3.37	15.58
Debt Service Coverage Ratio	7.90	14.71	7.90	10.19
Interest Service Coverage Ratio	16.86	30.88	17.34	21.54

Notes:

1. Additional information on standalone financial results is as follows:

₹ in Crores

Particulars	Three months ended		Year ended	
	June 30, 2026	March 31, 2026	June 30, 2025	March 31, 2026
	Unaudited	Refer Note 3	Unaudited	Audited
Total Income from Operations	4028.32	3891.76	3529.05	14700.05
Profit before tax	831.55	421.11	805.65	2046.59
Profit after tax	714.27	315.16	713.96	1635.15

2. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 and Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the BSE Limited's website (URL: www.bseindia.com), the National Stock Exchange of India Limited's website (URL: www.nseindia.com) and on the Company's website (URL: www.tataconsumer.com).
3. Figures of the quarter ended March 31, 2026 are the balancing figures between audited figures in respect of the full financial year and year to date figures up to the third quarter of the relevant financial year.



For and on behalf of the Board of Directors

Sunil D'Souza
Managing Director and CEO

Mumbai: July 24, 2026

OMAX AUTOS LIMITED

CIN: L30103HR1983PLC026142

Registered & Corporate Office: B-26, Institutional area, Sector-32, Gurugram-122001

Email: cs@omaxauto.com, Website: www.omaxauto.com

Phone: +91-124-4343000 Fax: +91-124-2580016



Passionate about Performance

STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

The Board of Directors of the Company at their meeting held on July 24, 2026 approved the audited standalone financial results of the Company for the quarter and year ended June 30, 2026.

The results along with the Auditors' Limited Review Report have been posted on Company's websites at <https://omaxauto.com/Financial-Results.aspx?type=Quarterly> and can be accessed by scanning the QR Code.



For Omax Autos Limited

Sd/-

Devashish Mehta

Managing Director

DIN: 07175812

Place: Gurugram

Date: July 24, 2026

Note: The above information is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015.

Government of Punjab PUNJAB INFRASTRUCTURE DEVELOPMENT BOARD SCO 33-34-35, Sector 34-A, Chandigarh - 160022

Punjab Infrastructure Development Board on behalf of Department of Medical Education & Research, Punjab had invited bids through two separate tenders for the Development, Upgradation, Operation and Maintenance of Medical College & Teaching Hospital in the following Districts of Punjab under PPP mode:-

i) Sangrur	Tender Notice Reference No. PIDB/Projects/2026-27/01
ii) Shaheed Bhagat Singh (SBS) Nagar	Tender Notice Reference No. PIDB/Projects/2026-27/02

Closing Date & Time: 29.07.2026 at 3:00 PM

For details log on to: www.eproc.punjab.gov.in & www.pidb.punjab.gov.in
Note: Any other information related to the aforesaid Tenders shall be published only on the above websites.

Managing Director

1119/12/2026-27/13575

PIDB

PUBLIC NOTICE

I, Preeti Mahendru, daughter of Shri Vinod Kumar Mahendru, resident of Flat No. 104/1, Galaxy Tower-4, Chandigarh Enclave, Zirakpur, District S.A.S. Nagar, Mohali, Punjab-140603, hereby declare that my former name was Preeti Bindra. I have changed my name to Preeti Mahendru and shall hereafter be known and identified by this name for all purposes. Both names refer to one and the same person.



CFM Asset Reconstruction Private Limited

Corporate Office: 1st Floor, Wakefield House, Sprott Road, Ballard East, Mumbai - 400038

POSSESSION NOTICE (For immovable property)

READ WITH RULE 8 (1)

WHEREAS, The undersigned being the Authorized Officer of CFM Asset Reconstruction Private Limited (Acting in its capacity as trustee of CFMARC TRUST - 214) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12), 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. Further, The **SAVE Financial Services Pvt Ltd**, has assigned all its rights, title and interest of the entire outstanding debt of above loan account along with underlying securities in favor of CFM Asset Reconstruction Private Limited vide a Registered Assignment Agreement dated 10-02-2026 entered between **SAVE Financial Services Pvt Ltd** and CFM Asset Reconstruction Private Limited under the provisions of Section 5 of SARFAESI Act 2002.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Symbolic possession** of the property described herein above in exercise of powers conferred on him under Section 13 (4) of the said Act read with Rule 8 of the said rules on the date as mentioned below in "Date of Possession" Column. The Details of the Parties along with Mortgaged Property Possession taken by the CFMARC, is given below :-

Name of Customer (Borrower(s) / Co-Borrower(s) and Guarantor(s) / Partners / Mortgagor(s))	Demand Notice Date and Amount in Rs.	Date Of Possession
YATISH VERMA (Borrower), ANJLI DEVI (Co-Borrower), Loan Account No.: INTERAGR0006102	Demand Notice Date : 27-03-2026, Rs. 17,79,892.00/- (Rupees Seventeen Lakh Seventy-Nine Thousand Eight Hundred And Ninety-Two Only) as on 24-03-2026	21-07-2026
MORTGAGED PROPERTY : House No. 174/06, Mohalla Anand Nagar, area 42.64 sq. mt. Sadabad, Tehsil, Sadabad, Distt. Hatharas 281306. Boundaries : East - Plot of Ramesh Chand Verma, West - 8 ft. wide Gali, North - Plot Pramod Kumar, Shyam Vilari, South - Plot of Jagdish Prasad Gautam		
CHANDRA PRAKASH (Borrower), NEETU CHAUHAN (Co-Borrower), Loan Account No.: LOANAAGR0007139	Demand Notice Date : 27-03-2026, Rs. 20,79,645.00/- (Rupees Twenty Lakh Seventy-Nine Thousand Six Hundred And Forty-Five Only) as on 24-03-2026	21-07-2026
MORTGAGED PROPERTY : Khasra No. 420, 421, 422, 423, 424, 425, 416, Mauza Khandoli, Tehsil Etmadpur, Agra 283126. Boundaries : East- 6 ft. wide Gali & Door, West- House Fool Singh Soni, North- 1/2 part of said house, Sonu Kumr, South- House Hari Shyam		
DHARMENDRA SINGH (Borrower), SAHUDRA DEVI (Co-Borrower), RAVI KUMAR (Co-Borrower), LAXMAN L (Co-Borrower), Loan Account No.: INTERAGR0005451	Demand Notice Date : 27-03-2026, Rs. 11,08,328.00/- (Rupees Eleven Lakh Eight Thousand Three Hundred And Twenty-Eight Only) as on 24-03-2026	22-07-2026
MORTGAGED PROPERTY : Nagar Panchayat No 392 Ward No 3 Mauza Abhupura Town Area Teh. Kirawali Dist Agra 283122. Boundaries : East : 12 feet wide road, West : House of Roshan, North : House of Purchaser, South : House of Meva Ram		
KIRT PAL SINGH (Borrower), KISHAN PAL SINGH (Co-Borrower), RAJ KUMARI SINGH (Co-Borrower), Loan Account No.: INTERAGR0003540	Demand Notice Date : 27-03-2026, Rs. 11,16,354.00/- (Rupees Eleven Lakh Sixteen Thousand Three Hundred And Fifty-Four Only) as on 24-03-2026	21-07-2026
MORTGAGED PROPERTY : Plot area 37.82 Sq. Mtr., Nagar Nigam Property No. 65/147, Shiv Nagar, Jagner Road, Agra, Khasra No. 207, Agra 282001. Boundaries : East : 12 Feet wide rasta, West : 10 feet wide rasta, North : 12 feet wide rasta, South : Plot Smt. Bhagwan Devi		
SANJAY KUMAR (Borrower), VINESH V (Co-Borrower), PURAN DEVI (Co-Borrower), UDAYVEER SINGH (Co-Borrower), Loan Account No.: INTERAGR0005510	Demand Notice Date : 27-03-2026, Rs. 9,13,423.00/- (Rupees Nine Lakh Thirteen Thousand Four Hundred And Twenty-Three Only) as on 24-03-2026	21-07-2026
MORTGAGED PROPERTY : Khasra No 693, Mauza Agarkhask, Near Vasshobha, Khandoli-Etmadpur Road, Teh Etmadpur, Distt Agra 283202. Boundaries : East - Land of Jagveer Singh, West - Land of Seller, North - Etmadpur Khandoli Road, South - Land of Seller		
DILSHAD AHMAD (Borrower), ANSAR AHMED (Co-Borrower), SHABANA SHABANA (Co-Borrower), Loan Account No.: LOANAAGR0008046	Demand Notice Date : 27-03-2026, Rs. 5,68,587.00/- (Rupees Five Lakh Sixty-Eight Thousand Five Hundred And Eighty-Seven Only) as on 24-03-2026	21-07-2026
MORTGAGED PROPERTY : 1/2 Part of Property Nagar Nigam No. 28/12P/7C PAKKI SARAY, NAI AWADI, SOUTH SIDE TEHSIL AND DISTT AGRA 282001. Boundaries : East: Rasta & Nikas 7 ft. West: Property of Haji Jenual, North: Part of Property, South: Property of Babu Khan		
VIJAY KUMAR (Borrower), RAJNI (Co-Borrower), Loan Account No.: LOANAAGR0016806	Demand Notice Date : 07-04-2026, Rs. 1,45,273.00/- (Rupees One Lakh Forty-Five Thousand Two Hundred And Seventy-Three Only) as on 24-03-2026	22-07-2026
MORTGAGED PROPERTY : HOUSE AT KHASRA NO.1179, NAGLA AJEETA, LOHAMANDI WARD, TEHSIL & DISTRICT AGRA, (U.P.) 282002. Boundaries : East - Rasta 9ft. wide & exit, West - House of other, North - House of Gondalal, South - Land of Tej Singh		
RAKESH KANNOJIYA (Borrower), RUPAL KANNOJIYA (Co-Borrower), BHAGWAN DEVI (Co-Borrower), MONA KANNOJIYA (Co-Borrower), Loan Account No.: LOANAAGR0000830	Demand Notice Date : 20-04-2026, Rs. 21,25,282.00/- (Rupees Twenty-One Lakh Twenty-Five Thousand Eight Hundred And Twenty-Six Only) as on 26-03-2026	21-07-2026
MORTGAGED PROPERTY : House No. 8, Nalanda Ashiyana, Phase I, Khasra No. 104, area 43.48 Sq. Mtr., Village Rajrai, Tehsil & District Agra 282009. Boundaries : East : Property No. 9, West : Property No. 7, North : Other's Property, South: 9.14 Mtr. wide rasta and exit.		
RAM KISHAN SISODIYA (Borrower), VINOD DEVI SISODIYA (Co-Borrower), SURENDRA SINGH SISODIYA (Co-Borrower), Loan Account No.: LOANAAGR0000093	Demand Notice Date : 20-04-2026, Rs. 1,67,560.00/- (Rupees Sixteen Lakh Seventy-Five Thousand Six Hundred And Nine Only) as on 26-03-2026	21-07-2026
MORTGAGED PROPERTY : Plot area 150 sq. yard, khasra no. 115, Mauza New Kwaspura, Tehsil Etmadpur, District Agra 282001. Boundaries : East : Rasta, West : Other's plot, North : Society Land, South : Rasta		
DILIP D (Borrower), SONU S (Co-Borrower), MUNNI DEVI (Co-Borrower), PHOOL SINGH (Co-Borrower), Loan Account No.: LOANAAGR0000567	Demand Notice Date : 20-04-2026, Rs. 1,72,718.00/- (Rupees Seventeen Lakh Twenty-Seven Thousand One Hundred And Eighty-Six Only) as on 26-03-2026	22-07-2026
MORTGAGED PROPERTY : Property bearing Nagar Nigam No. 35/511-A Situated at Naubasta, Lohamandi, Tehsil and District Agra 282002. Boundaries : EAST : Property of Shri Amar Nath, WEST : Others land, NORTH : Road, SOUTH : Property of Shri Murali Lal and Shri Prem Chand		
SIDHARTHAS (Borrower), MITTO MITTU (Co-Borrower), Loan Account No.: LOANAAGR0000600	Demand Notice Date : 21-04-2026, Rs. 1,90,187.00/- (Rupees Nineteen Lakh One Thousand Eight Hundred And Seventy-Four Only) as on 26-03-2026	22-07-2026
MORTGAGED PROPERTY : Prop No. Khasra no. 141 & 146 Mauza Tundpura Tehsil & District Agra 282001. Boundaries : East : Rest Part of Said Plot Vikas, West : Other Plot, North : Six Feet wide Rasta & Exit, South : Other House		
VIJENDRA PAL SINGH (Borrower), SHOBHA RANI (Co-Borrower), SONU SINGH (Co-Borrower), Loan Account No.: LOANAAGR0000311	Demand Notice Date : 21-04-2026, Rs. 1,71,300.00/- (Rupees Seventeen Lakh Thirteen Thousand Four Hundred And Three Only) as on 26-03-2026	21-07-2026
MORTGAGED PROPERTY : Property no. 65/466 ShivNagar, Jagner road, Khasra no. 210 Mauza Chak Doyam, Teh. & Distt. Agra 282001. Boundaries : East : 10 ft. wide rasta, West : Araji Poonar Singh, North : Araji Poonar Singh, South : Araji Poonar Singh		
MAHENDRA SINGH (Borrower), MUNDRA DEVI (Co-Borrower), RINKU R (Co-Borrower), Loan Account No.: LOANAAGR0000423	Demand Notice Date : 21-04-2026, Rs. 1,75,332.00/- (Rupees Seventeen Lakh Fifty-Three Thousand Three Hundred And Twenty-Two Only) as on 26-03-2026	22-07-2026
MORTGAGED PROPERTY : Khasra no. 137 min., Naripura, Mauza Kachipura, Tehsil & District Agra 282001. Boundaries : East : Others property, West : Others land, North : 8 ft. Wide rasta, South : Others property		
CHETAN SWAROOP (Borrower), KUSUM LATA (Co-Borrower), GANGA G (Co-Borrower), RAJENDRA PRASAD (Co-Borrower), Loan Account No.: LOANAAGR0001854	Demand Notice Date : 21-04-2026, Rs. 1,27,003.00/- (Rupees Twelve Lakh Seventy Thousand And Thirty-Eight Only) as on 26-03-2026	22-07-2026
MORTGAGED PROPERTY : Ram Nagar, Khasra no. 183, Mauza Jagdish Pura, Lohamandi Ward, tehsil & District Agra 282002. Boundaries : East : Land Summer, West: Rasta 12ft. North: Land of Dilip Kumar, South: Land of Sukhiya		

The Borrowers mentioned herein above in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of **CFM Asset Reconstruction Private Limited**, for an amount as mention in this notice, along with interest at contractual rate, incidental expenses, costs and charges, etc. due w.e.f. the very next date of the status of outstanding amount date showing in the above mention details, till the date of full repayment and / or realization. Further the borrower's attention invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Please note description of properties is as mentioned above.

Date : 25.07.2026
Place : DELHINCR

Authorised Officer, CFM Asset Reconstruction Private Limited
(Acting in its capacity as trustee of CFMARC TRUST - 214)

Bank of Maharashtra E-AUCTION SALE NOTICE

Zonal Office:- SCO 120-122, First Floor, Sector 17-C, Chandigarh - 160 017, Ph.: 0172-2713010,
E-mail: recovery_chd@bankofmaharashtra.bank.in
Head Office: "LOKMANGAL", 1501 Shivajinagar, PUNE 411 005

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Inspection Date & Time of the Property 03.08.2026 to 14.08.2026 by prior appointment between 11:00 A.M. to 5:00 P.M.
Date & Time of E-Auction: 18.08.2026, Tuesday, 11:00 A.M. to 02:00 P.M. (with auto extension for 5 minutes in case bid is placed within last 5 minutes)

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/charged to the Bank of Maharashtra, the possession of which have been taken by the Authorised Officer of Bank of Maharashtra, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" on 18.08.2026, for recovery of the balance due to the Bank of Maharashtra from the Borrower (s) and Guarantor(s) as mentioned in the table. Details of the Borrower/s and Guarantor/s, amount due, Short description of the immovable property and encumbrances known thereon, possession type, reserve price and the earnest money deposit are also given as under:-

Sr. No.	Branch Name / Name & Address of the Borrower(s) / Guarantor(s) / Mortgagor(s)	Brief Description of Property/ies	Total Liabilities as on specified Date	Reserve Price	Earnest Money Deposit / Bid Increase Amount
1.	Branch: ARB, Chandigarh, SCO 44, 1st Floor, Sector 29-D, Chandigarh-160029. Sh. Deepak Kumar Dandapat, M:- 9340350800. E-mail: recovery_chd@bankofmaharashtra.bank.in , bmgr1949@bankofmaharashtra.bank.in	All the piece and parcel of property/plot admeasuring 100 Sq. yards comprised in Khewat/Khata No. 234/045, Mustakil No. 28, Killa No. 1/1, Mustakil No. 29, Killa No. 4/2/5, Mustakil No. 28, Killa No. 2,3,8,13/1, out of 2 Kanal 1 Marla, Situated at Village-Gajpur, Tehsil Badkhal, Distt. Faridabad in the name of Mr. Virender Dangwal vide Sale deed No. 3175 dated 25.07.2019.	Rs. 46,57,351/- plus interest & expenses w.e.f. 25.10.2023 (less recovery affected thereafter, if any after 25.10.2023).	Rs. 23,30,000/-	Rs. 2,33,000/- Rs. 20,000/-
	Borrower(s):- M/s Shivam Tools through its Proprietor - Sh. Virender Dangwal S/o Tulsri Ram Dangwal, Address:- Plot No. 7, Gali No. 3, Sohna Road to Gazipur, Gazipur Industrial Area, Faridabad - 121001. 2nd Address:- H. No. A-899, Dabua Colony, NIT Faridabad, Haryana - 121001. 3rd Address:- Plot No. 351 P, GF Sector 55, Urban Estate, Faridabad, Haryana-121001.				
2.	Branch: ARB, Chandigarh, SCO 44, 1st Floor, Sector 29-D, Chandigarh-160029. Sh. Deepak Kumar Dandapat, M:- 9340350800. E-mail: recovery_chd@bankofmaharashtra.bank.in , bmgr1949@bankofmaharashtra.bank.in	Equitable mortgage of Residential Property of Khewat/Khata No. 115/120 Mustakil No. 5, measuring 173.90 Sq. Yards, Property ID Temp No. 7846 M.C. Palwal on Fazalpur (Naya Gaon) Palwal, District Palwal and bounded by:- North: Plot of Naim Singh; South: House of Sudhir; East: House of Jagvir; West: Rasta Janoli Road.	Rs. 1,11,10,129/- plus interest, costs, charges and expenses thereon from 30.01.2025 (less any recovery after 30.01.2025).	Rs. 1,20,00,000/-	Rs. 1,00,00,000/-
	Borrower(s):- M/s Om Drinks & Beverages, through Prop. - Mr. Vishal Tewatia S/o Devi Singh, Address:- H. No. 42, Village Fazalpur, Ward 2, Janoli Road, Palwal, Haryana - 121102. Guarantor(s):- Mrs. Sneha Lata D/o Sh. Devi Singh, Address:- H. No. B56A, Ward 2, Near Sanskar School, Fazalpur Palwal, Haryana - 121102.				
3.	Branch: ARB, Chandigarh, SCO 44, 1st Floor, Sector 29-D, Chandigarh-160029. Sh. Deepak Kumar Dandapat, M:- 9340350800. E-mail: recovery_chd@bankofmaharashtra.bank.in , bmgr1949@bankofmaharashtra.bank.in	Equitable mortgage of Residential Flat bearing No. 5045/9, Entire Third Floor, area admeasuring 173.90 Sq. Yards, Neta Ji Subhash Marg, Daryaganj, New Delhi owned by Mr. Amit Rawat S/o Kushal Rawat vide Registered Gift Deed Dated 26.10.2021, Registration No. 9141, Book No. 1, Vol. No. 19014 on pages 178 to 188 Without Roof / Terrace rights. Bounded as follows:- East: 40 Ft. Wide Road; West: Netaji Subhash Marg; North: Plot No. 8, South: Plot No. 10.	Rs. 2,96,23,564/- plus interest, costs, charges and expenses thereon from 30.01.2025 (less any recovery after 30.01.2025).	Rs. 1,80,00,000/-	Rs. 1,00,00,000/-
	Borrower(s):- M/s Tekwad Homes Prop. - Mr. Amit Rawat, Address:- Second Floor, 5045/9, Neta Ji Subhash Nagar, Darya Ganj Delhi, New Delhi - 110002. Address-II:- 9/52, Shyam East Delhi, Delhi - 110031. Guarantor(s):- Mrs. Swati Rawat W/o Sh. Amit Rawat, Address:- Second Floor, 5045/9, Neta Ji Subhash Nagar, Darya Ganj Delhi, New Delhi - 110002.				

For detailed terms and conditions of the sale, please refer to the link <https://bankofmaharashtra.bank.in/asset-for-sales-search> provided in the Bank's website and also on Baanknet Portal <https://baanknet.com/eaction-psb/home>

STATUTORY 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002

The Borrower/s and Guarantor/s above named are hereby notified to pay the sum as mentioned along with up to dated interest and ancillary expenses before the date of auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Dated: 24.07.2026 Place: Chandigarh Authorised Officer, Bank of Maharashtra

GOVERNMENT OF MEGHALAYA OFFICE OF THE DIRECTOR OF HEALTH SERVICES MEDICAL EDUCATION & RESEARCH (DME), MEGHALAYA PASTEUR HILLS, SHILLONG Email ID: [pasturinstituteash@gmail](mailto:pasturinstituteash@gmail.com)

Roto pumps
since 1968 233

ROTO PUMPS LTD.
CIN: L28991UP1975SLC004152
Regd. Off.: Roto House, Noida Special Economic Zone,
Noida - 201305 (U.P.)
Tel.: +91 120 2567902-05, Fax: +91 120 2567911,
Email: investors@rotopumps.com | Website: www.rotopumps.com

NOTICE TO SHAREHOLDERS
TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR
EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

Notice is hereby given in compliance with the provisions of 124(6) of the Companies Act, 2013 ("Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended from time to time, that the Company is required to transfer of all shares in respect of which dividend has been unclaimed for seven consecutive years or more, in the demat account of IEPF Authority.

In compliance with the Rules, the Company has sent individual notices to all the concerned shareholders, whose shares are liable to be transferred to the IEPF Account under the said Rules for taking appropriate action, the full details of such shareholders is made available on the website of the Company at: <https://rotopumps.com/unclaimed-dividend-shares/>.

Shareholders are requested to claim the dividend declared during the financial year 2018-19 and onwards before the same is transferred to the IEPF. The unclaimed dividend for the for the financial year 2018-19 would become due for transferred to IEPF on November 4, 2026.

The concerned shareholders whose shares have been transferred to Suspense Escrow demat account of the Company and are liable to be transferred to the IEPF Authority, shall be debited from the said Suspense Escrow demat account of the Company. In case shares held in demat form, to the extent of shares liable to be transferred, shall be debited from the Shareholder account.

In case the company does not receive any communication from the concerned shareholders by November 4, 2026, the company shall with a view to adhering with the requirements of the rules, transfer the shares to demat account of the IEPF Account by the due date as per the procedure set out in the rules without any further notice to the shareholders and no liability shall lie against the Company in respect of the shares so transferred.

Shareholders may note that they are eligible to claim both the unclaimed dividends and corresponding shares transferred to IEPF, including all benefits accruing on such shares, if any, from the IEPF Authority for which details are available at www.iepf.gov.in by following the procedure as prescribed under the Rules.

In case the shareholders have any query on the above matter, they may contact Mr. Ashwani K Verma, Company Secretary, Roto Pumps Limited, 'Roto House', Noida Special Economic Zone, Noida - 201305 Tel: 0120 2567902-05 or e-mail at investors@rotopumps.com.

For ROTO PUMPS LTD.
Sd/-
ASHWANI K. VERMA
COMPANY SECRETARY

Place: Noida
Date: 24.07.2026



Edelweiss
ECL Finance Ltd.

ईसीएल फाइनेंस लिमिटेड

पंजी. कार्यालय : टावर 3, विंग बी, कोहिनूर सिटी मॉल, कोहिनूर सिटी,
फ़िरोज़ रोड, कुर्ली (दिल्ली), मुम्बई-400070

ई-नीलामी - वैधानिक 30 दिन की विक्री सूचना

वित्तीय परिसंस्थितियों का प्रभितृत्वकरण एवं पुनर्निर्माण तथा प्रभितृत्व शिष्ट प्रबंधन अभिनियम 2002 तथा प्रभितृत्व शिष्ट (प्रबंधन) नियमावली 2002 के तहत ई-नीलामी द्वारा विक्री हेतुद्वारा संसाधनगत समायोजन के ओर विशेष रूप से कर्जदार और गारंटर के ध्यान दी जाती है कि: क्रेता खाता संख्या 1246ECSLI.P000005230711 के संकभ में 05 अप्रैल, 2025 तक बकाया राशि रु.1,29,44,433.32/- (एक लाख चौराहें उनसवीं लाख चौराहें सत्तर हजार चार बीस हजार पैंसठ रुपये और बीस पैसे) + उस पर आगे ब्याज + बकाया ऋण राशि की वसूली तक कर्जदारी खाते की वसूली के लिए निम्नलिखित प्रस्ताव "जेसी" है जहां है अकार्य तथा जेसी है जो है अकार्य" पर बेची जाएगी। उक्त सम्पत्ति मेसर्स जेसीनोड ऑफ़िशेट, जसवीर सिंह सिन्घान और दलजीत और द्वारा प्राप्त किए गए ऋण हेतु ईसीएल फाइनेंस लिमिटेड के पास बका है। प्रभितृत्व लेनदार के पास नीचे वर्णित प्रभितृत्व आसित का मौलिक कम्बल है।

प्रभितृत्व आसित का वर्णन	सुरक्षित मूल्य तथा ईएनटी	नीलामी की तिथि एवं समय	निरीक्षण की तिथि एवं समय
प्रभितृत्व संघटित का विवरण : सम्पत्ति के सभी अंश एवं खंड : ग्राम्य ताल परिसर, बिना छत के अधिकार के, जिसमें पानी, बिजली और सीपरेल कनेक्शन ठीक से लगा हुआ है, जिसमें एंटेन, टेली, सीटी, साफ़्ट, पंप, पंप और लिफ्ट के सप्ता आधिकार हैं, साथ ही मू तल पर कॉमन पार्किंग परिसर से अतिरिक्त 1/4 हिस्सा है, जिसके नीचे भूमि का यथानुसार अधिकार है, यह प्रभितृत्व अंश प्रॉपर्टी नंबर 3-20 का हिस्सा है, क्षेत्रफल परिमाण 150 वर्ग गज, खसतान नंबर 802 का अंश, पछोत नगर की अबादनी में, शिवाड गाम, ताई दिल्ली के इलाके में स्थित है, उक्त सम्पत्ति के नीचे भूमि पर प्रभितृत्व अधिकार है। उक्त संघटित निम्नानुसार सीमाबद्ध है:- पूर्व- सड़क; पश्चिम- सड़क 12 फीट चौड़ी; उत्तर- प्रॉपर्टी नंबर ए-29; दक्षिण- नली 12 फीट चौड़ी	1,83,88,000/- (एक करोड़ वित्तरवीं लाख अठ्यास हजार चौराहें गज)	27-08-2026 सु. 11 बजे से 12 बजे के बीच (5 मिनट के अतिरिक्त खत वित्तरां के साथ)	25-08-2026 सु. 11:00 बजे से अप. 4:00 बजे के बीच
बैंक का नाम : भारतीय स्टेट बैंक, खाता बका का नाम : ईसीएल फाइनेंस लिमिटेड, बैंक खाता संख्या 38822201620, सरकारी-नीलामी, (ईसीएल फाइनेंस लि.) आईएफएससी कोड : SBIN0003838 ईसीएल के साथ ऑनलाइन आवेदन बिट फर्म नाम करने हेतु अतिथि तिथि 26-08-2026 अप. 5:00 बजे तक नज़र है। विक्री के विवरण नियम एवं शर्तों के लिए, कृपया वेबसाइट https://sarfaesi.auctiontiger.net देखें तथा कृपया समर्थक की भी वैलिक सीमागत सुचना +91-9175328727, टेल. लाइन ई-मेल लाइन: Support@auctiontiger.net	10 % प्रचुरी राशि रु. 18,36,800/- (अठार अठार लाख अठतीस हजार छह		

नीट -

1) नीलामी विक्री वेबसाइट <https://sarfaesi.auctiontiger.net> के माध्यम से ऑनलाइन संपादित की जाएगी तथा केवल वे बीलौतया इस 'ऑनलाइन ई-नीलामी' में भाग लेने हेतु ब्राह्म होने जो बैंक ई-मेल, आईटी प्रूफ एवं फोटो प्रूफ, पैन कार्ड के बराबर है तथा ईएनटी का प्रमाणित शिष्ट ब्राह्म/एआईएनटी/आईटीबीएस के माध्यम से भेज चुके है।

2) इच्छुक बीलौतया को ईएनटी का प्रेषण शिष्ट ब्राह्म/एआईएनटी/आईटीबीएस द्वारा निम्नलिखित को करना होगा : तत्कालीन मूल ई-नीलामी फाइनेंस लिमिटेड

3) बैंक का नाम : भारतीय स्टेट बैंक,

4) खाता बका का नाम : ईसीएल फाइनेंस लिमिटेड, बैंक खाता संख्या 38822201620, सरकारी-नीलामी, (ईसीएल फाइनेंस लि.) आईएफएससी कोड : SBIN0003838

5) ईसीएल के साथ ऑनलाइन आवेदन बिट फर्म नाम करने हेतु अतिथि तिथि 26-08-2026 अप. 5:00 बजे तक नज़र है।

6) विक्री के विवरण नियम एवं शर्तों के लिए, कृपया वेबसाइट <https://sarfaesi.auctiontiger.net> देखें तथा कृपया समर्थक की भी वैलिक सीमागत सुचना +91-9175328727, टेल. लाइन ई-मेल लाइन: Support@auctiontiger.net

सोबाइन नंबर +919717378923, +919711853100.

तिथि : 25-08-2026

स्थान : मुंबई

हस्ता /- (प्रभितृत्व अधिकारी)

ईसीएल फाइनेंस लिमिटेड

[illegible]

 सीएफएम एसेट रिकस्ट्रक्शन प्रा. लि. कार्पोरेट कार्यालय: प्रथम तल, वैकफोल्ड हाउस, स्प्रॉट रोड, बैलाई एस्टेट, मुंबई-400038.			
परिशिष्ट IV (अवलम्बित हेतु)		कच्चा सूचना नियम 8(1) के साथ पठित	
जबकि, अजोहस्ताक्षरी, जो कि सीएफएम एसेट रिकस्ट्रक्शन प्राइवेट लिमिटेड (सीएफएमएसएसी ट्रस्ट-196 के ट्रस्टी के रूप में कार्यरत) के प्राधिकृत अधिकारी हैं, ने सितारी परिवर्तनकारी के प्रतिभुतिकरण एवं पुनर्निर्माण तथा प्रसिद्धि दिख प्रस्तान अधिनियम, 2002 (2002 का 54) के अंतर्गत तथा संश्लेषी अधिनियम, 2002 की धारा 13(2), 13(2) के साथ पठित सिम्पारिटी इंटरफे (एफकोसिमेंट) नियम, 2002 के नियम 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उपचारकों को एक मात्र सूचना जारी की थी, जिसमें उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में उल्लिखित शक्ति का भुगतान करने की अंशदा की गई थी। इसके अतिरिक्त, संघ फार्मासियल सर्विसेज प्राइवेट लिमिटेड ने सरकारी अधिनियम, 2002 की धारा 5 के प्रावधानों के अंतर्गत दिनांकित 10.02.2026 को विधिवत पंजीकृत असाइनमेंट एग्रीमेंट के माध्यम से, जो से फार्मासियल सर्विसेज प्राइवेट लिमिटेड एवं सीएफएम एसेट रिकस्ट्रक्शन प्राइवेट लिमिटेड के मध्य निष्पादित हुआ, उपर्युक्त ऋण खाते से संबंधित संपूर्ण ऋणका ऋण तथा उससे संबंधित अतिरिक्त प्रतिक्रियाओं पर अपने स्वामित्व अधिकार, स्वामित्व एवं हित सीएफएम एसेट रिकस्ट्रक्शन प्राइवेट लिमिटेड के पक्ष में हस्ताक्षरित कर दिए हैं। अतः अजोहस्ताक्षरी ने उक्त अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए तथा उक्त नियमों के नियम 8 के साथ पठित प्रावधानों के अनुसार, ऊपर वर्णित संपत्ति का संश्लेषित कच्चा 'कच्चा की तिथि' स्तंभ में उल्लिखित तिथि को ग्रहण कर लिया है। संबंधित पक्षकारों का विवरण तथा ऋण राशि एवं संपत्ति, जिसका कच्चा अजोहस्ताक्षरी द्वारा ग्रहण किया गया है का विवरण निम्नानुसार है :-			
प्रावक (उपचारकों) / सह-उपचारकों और गारंटर / चालन/उपचारकों का नाम	मांग सूचना के अनुसार ऋणका राशि रु.	कच्चा सूचना की तिथि	
यतीना राम (उपचारक), अंजली देवी (सह-उपचारक), ऋण खाता संख्या: INTERAGR0006102	मांग सूचना दिनांक: 27-03-2026, रुपये 17,79,892.00/- (रुपये सत्रह लाख अठारसी हजार आठ सौ बीस मात्र)	21-07-2026	ऋण सूचना दिनांक: 27-03-2026, रुपये 17,79,892.00/- (रुपये सत्रह लाख अठारसी हजार आठ सौ बीस मात्र) दिनांक 24-03-2026 तक
ऋण संपत्ति: खसरा सं. 174/06, मोहल्ला आनंद नगर, सेक्टर 42.68 एवं मीटर, सादाबाद, तहसील सादाबाद, जिला हावरा - 281306। चतुर्सीमा: पूर्व - रेखा, पश्चिम - कूल सिंह सोनी का मकान, उत्तर - प्रवीर कुमारी एवं श्याम मिश्रा की का खेती, दक्षिण - जगदीश प्रसाद गौतम का खेती			
नन्द नारायण (उपचारक), नीतू सोहन (सह-उपचारक), ऋण खाता संख्या: LOANAGR0007139	मांग सूचना दिनांक: 27-03-2026, रुपये 20,79,645.00/- (रुपये बीस लाख सत्रह हजार छह सौ बीस मात्र) दिनांक 24-03-2026 तक	21-07-2026	ऋण सूचना दिनांक: 27-03-2026, रुपये 20,79,645.00/- (रुपये बीस लाख सत्रह हजार छह सौ बीस मात्र) दिनांक 24-03-2026 तक
ऋण संपत्ति: खसरा सं. 420, 421, 422, 423, 424, 425 एवं 418, मौजा खड्की, तहसील एमनापुर, जिला आगरा - 283126। चतुर्सीमा: पूर्व - 8 फीट चौड़ी नदी एवं द्वार, पश्चिम - कूल सिंह सोनी का मकान, उत्तर - लक्ष्मी मकान का 1/2 भाग, सोनू कुमर, दक्षिण - हरि श्याम का मकान			
धर्मेश सिंह (उपचारक), सुद्धा देवी (सह-उपचारक), सौ कुमार (सह-उपचारक), लक्ष्मण एल (सह-उपचारक), ऋण खाता संख्या: INTERAGR0005451	मांग सूचना दिनांक: 27-03-2026, रुपये 11,06,328.00/- (रुपये ग्यारह लाख अठार हजार तीन सौ अठारई मात्र) दिनांक 24-03-2026 तक	22-07-2026	मांग सूचना दिनांक: 27-03-2026, रुपये 11,06,328.00/- (रुपये ग्यारह लाख अठार हजार तीन सौ बीस मात्र) दिनांक 24-03-2026 तक
ऋण संपत्ति: नगर पंचाल सं. 392, बाई सं. 3, मौजा अनुप्रसारा टाउन परिया, तहसील किरवाली, जिला आगरा - 283122। चतुर्सीमा: पूर्व - 12 फीट चौड़ी सड़क, पश्चिम - सोन का मकान, उत्तर - केला का मकान, दक्षिण - मेरा राम का मकान			
कीरत पास सिंह (उपचारक), किशन पास सिंह (सह-उपचारक), राज कुमार सिंह (सह-उपचारक), ऋण खाता संख्या: INTERAGR0003540	मांग सूचना दिनांक: 27-03-2026, रुपये 11,16,354.00/- (रुपये ग्यारह लाख सत्रह हजार तीन सौ बीस मात्र) दिनांक 24-03-2026 तक	21-07-2026	मांग सूचना दिनांक: 27-03-2026, रुपये 11,16,354.00/- (रुपये ग्यारह लाख सत्रह हजार तीन सौ बीस मात्र) दिनांक 24-03-2026 तक
ऋण संपत्ति: प्लॉट क्षेत्रफल 37.82 वर्ग मीटर, नगर निगम संवर्ग सं. 65/147, भिय नगर, जगनर रोड, आगरा, खसरा सं. 207, आगरा - 282001। चतुर्सीमा: पूर्व - 12 फीट चौड़ा रास्ता, पश्चिम - 10 फीट चौड़ा रास्ता, उत्तर - 12 फीट चौड़ा रास्ता, दक्षिण - श्रीमती भवानी देवी का खेती			
सुजन कुमार (उपचारक), विनेश देवी (सह-उपचारक), पून देवी (सह-उपचारक), रजनीश सिंह (सह-उपचारक), ऋण खाता संख्या: INTERAGR0005510	मांग सूचना दिनांक: 27-03-2026, रुपये 9,13,423.00/- (रुपये नौ लाख तिरह हजार छह सौ तिरह मात्र) दिनांक 24-03-2026 तक	21-07-2026	मांग सूचना दिनांक: 27-03-2026, रुपये 9,13,423.00/- (रुपये नौ लाख तिरह हजार छह सौ तिरह मात्र) दिनांक 24-03-2026 तक
ऋण संपत्ति: खसरा सं. 693, मौजा अगवाराखस, वस्तीमा के निकट, खड्की-एमनापुर रोड, तहसील एमनापुर, जिला आगरा - 283202। चतुर्सीमा: पूर्व - जगदीश सिंह की भूमि, पश्चिम - विवेका जी भूमि, उत्तर - एमनापुर-खड्की रोड, दक्षिण - सतीश देवी की भूमि			
विलास अश्वर (उपचारक), अश्वर अश्वर (सह-उपचारक), श्यामा शबाना (सह-उपचारक), ऋण खाता संख्या: LOANAGR0008046	मांग सूचना दिनांक: 27-03-2026, रुपये 5,68,587.00/- (रुपये पाँच लाख अठारह हजार पाँच सौ सत्तर मात्र) दिनांक 24-03-2026 तक	21-07-2026	मांग सूचना दिनांक: 27-03-2026, रुपये 5,68,587.00/- (रुपये पाँच लाख अठारह हजार पाँच सौ सत्तर मात्र) दिनांक 24-03-2026 तक
ऋण संपत्ति: संवर्ग सं. 1/2 भाग, नगर निगम सं. 28/12वीं/7वीं, पक्की सड़क, गईआखड़ी, दक्षिण एवं जिला आगरा - 282001। चतुर्सीमा: पूर्व - 7 फीट चौड़ा रास्ता एवं निकार, पश्चिम - हाजी जेठलाल की संपत्ति, उत्तर - संवर्ग का क्षेत्र मात्र, दक्षिण - बाबू, खाता संख्या			
विजय कुमार (उपचारक), रजनी (सह-उपचारक), ऋण खाता संख्या: LOANAGR0016806	मांग सूचना दिनांक: 07-04-2026, रुपये 1,45,273.00/- (रुपये एक लाख पचास हजार दो सौ तिरह मात्र) दिनांक 26-03-2026 तक	22-07-2026	मांग सूचना दिनांक: 07-04-2026, रुपये 1,45,273.00/- (रुपये एक लाख पचास हजार दो सौ तिरह मात्र) दिनांक 26-03-2026 तक
ऋण संपत्ति: खसरा सं. 1179 पर मकान, मंगला लोहाड़ी, लोहाड़ी नदी, तहसील एवं जिला आगरा (न.प्र.) - 282002। चतुर्सीमा: पूर्व - 9 फीट चौड़ा सड़क एवं निकार, पश्चिम - अन्य का मकान, उत्तर - मंगला लक्ष्मी का मकान, दक्षिण - सतीश देवी की भूमि			
तारुण कर्माजिया (उपचारक), रूपल कर्माजिया (सह-उपचारक), भावना देवी (सह-उपचारक), मोना कर्माजिया (सह-उपचारक), ऋण खाता संख्या: LOANAGR0008030	मांग सूचना दिनांक: 20-04-2026, रुपये 21,25,826.00/- (रुपये बीस लाख अठारह हजार एक सौ छत्तीस मात्र) दिनांक 26-03-2026 तक	21-07-2026	मांग सूचना दिनांक: 20-04-2026, रुपये 21,25,826.00/- (रुपये बीस लाख अठारह हजार एक सौ छत्तीस मात्र) दिनांक 26-03-2026 तक
ऋण संपत्ति: मक			



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30 जून 2026 को समाप्त तिमाही के लिए अलेखापरीक्षित वित्तीय परिणामों (स्टैंडअलोन और समेकित) का विवरण [सेबी (एलओडीआर) विनियम, 2015 के विनियम 47 के साथ पठित विनियम 33]

निदेशक मंडल ने 24 जुलाई 2026 को आयोजित अपनी बैठक में अन्य बातों के साथ-साथ 30 जून 2026 को समाप्त तिमाही के लिए कंपनी के अलेखापरीक्षित वित्तीय परिणामों (स्टैंडअलोन और समेकित) पर विचार किया और उन्हें मंजूरी दी। सीमित समीक्षा रिपोर्ट के साथ वित्तीय परिणाम कंपनी की वेबसाइट <https://www.sapphirefoods.in/investors-relation/financials> पर उपलब्ध हैं और क्यूआर कोड को स्कैन करके एक्सेस किया जा सकता है।



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दिनांक: 24 जुलाई 2026

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CIN : L30103HR1983PLC026142

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कंपनी के निदेशक मंडल ने अपनी **24 जुलाई, 2026** को हुई बैठक में कंपनी के **30 जून, 2026** को समाप्त तिमाही और वर्ष के लेखापरीक्षित स्टैंडअलोन वित्तीय परिणामों को मंजूरी दे दी।

परिणाम और ऑडिटरर्स की सीमित समीक्षा रिपोर्ट कंपनी की वेबसाइट <https://omaxauto.com/Financial-Results.aspx?type=Quarterly> पर पोस्ट कर दी गई है और आप इसे QR कोड स्कैन करके एक्सेस कर सकते हैं।

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स्थान : गुरुग्राम
दिनांक : **24 जुलाई, 2026**



डीआईएन: 07175812

नोट: ऊपर दी गई जानकारी सेवा (सूचीकरण दायित्व और प्रकटीकरण आवश्यकताएं) 1 जनवरी, 2015 के नियम 33 के सहपठित नियम 47(1) के अनुपालन में तैयार की गई है।

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अंकित यादव

देहरादून। ब्रूनेशन यानी शीत निष्क्रियता में जाने से पहले सांपों की आक्रामकता बढ़ गई है। सर्पदंश के मामलों में इलाका पांच गुना बढ़ोतरी दर्ज की गई है। दून अस्पताल की इमरजेंसी में हर महीने करीब 15 मरीज सर्पदंश के पहुंच रहे हैं। जहर से लोगों के मस्तिष्क और किडनी गहरा असर पड़ रहा है। दून और आसपास के इलाकों में जहरीले सांपों की चार प्रजातियां सक्रिय हैं, जिनमें से दो सांपों का किडनी और दिमाग पर पड़ रहा असर, दून और आसपास के इलाकों में जहरीले सांपों की चार प्रजातियां सक्रिय हैं।



स्कैलड वाइपर हीमोटॉक्सिक होते हैं जबकि कॉमन केट प किंग कोबरा म्यूटे टॉक्सिक होते हैं। शुक्रवार को दून अस्पताल में आर सर्पदंश के एक मरीज की किडनी बुरी तरह प्रभावित हो गई। खोड़ी ही देर में मरीज की किडनी ने काम करना बंद कर दिया इसके बाद



इसकी डाइलिसिस करानी पड़ी। चिकित्सकों के मुताबिक मरीज को हीमोटॉक्सिक विष वाले सर्प ने काटा था। अस्पताल में हर महीने अब करीब 15 लोग सर्पदंश के पहुंच रहे हैं। जबकि सामान्य दिनों में महीने भर में सिर्फ दो से तीन मामले ही सामने आते थे।

इन दिनों अस्पताल की इमरजेंसी में सर्पदंश के मामलों में पांच गुना बढ़ोतरी दर्ज की गई है। अस्पताल में सर्पदंश के मामलों में इलाका पांच गुना बढ़ोतरी दर्ज की गई है। दून अस्पताल की इमरजेंसी में हर महीने करीब 15 मरीज सर्पदंश के पहुंच रहे हैं। जहर से लोगों के मस्तिष्क और किडनी गहरा असर पड़ रहा है। दून और आसपास के इलाकों में जहरीले सांपों की चार प्रजातियां सक्रिय हैं।

इसकी डाइलिसिस करानी पड़ी। चिकित्सकों के मुताबिक मरीज को हीमोटॉक्सिक विष वाले सर्प ने काटा था। अस्पताल में हर महीने अब करीब 15 लोग सर्पदंश के पहुंच रहे हैं। जबकि सामान्य दिनों में महीने भर में सिर्फ दो से तीन मामले ही सामने आते थे।

बगैर खाए आठ माह तक रह सकते हैं सांप
देहरादून जू के वरिष्ठ पशु चिकित्सक अधिकारी डॉ. प्रदीप मिश्रा की मर्ने तो ब्रूनेशन वह स्थिति है जिसमें सांप ठंड के मौसम में निष्क्रियता में चला जाता है। ठंड से मर्ने-ब्रूने के बाद सांप बाहर आकर खाने का इंतजाम करते हैं। अपने शरीर में इतनी ऊर्जा को भंडार कर लेते हैं कि करीब आठ माह तक वे बगैर खाए रह सकें। इसके अलावा इसी दौरान सांप प्रजनन भी करते हैं। अक्टूबर महीने तक ब्रूनेशन में जाने के बाद वे मेटाबोलिक रेट कम से कम कर लेते हैं। ऐसी स्थिति में वे कम से कम सांस लेकर और ऊर्जा खर्च कर बिना रहते हैं।

सांप का विष तंत्रिका तंत्र को करता है प्रभावित
दून अस्पताल के वरिष्ठ फिजिशियन डॉ. हरिश बंसरा के मुताबिक सांप का जहर शरीर में दो तरह से असर डालता है। न्यूरो टॉक्सिक सर्प के काटने से तंत्रिका तंत्र प्रभावित होती है। इससे न्यूरो और मायोपैथी के बीच संचार बाधित हो जाता है। इससे लकवा का खतरा बढ़ जाता है। जबकि हीमोटॉक्सिक विष वाले सर्प के काटने से किडनी फेलियर का खतरा बढ़ जाता है।

सीएम धामी से संतों ने की भेंट



मुख्यमंत्री पुष्कर सिंह धामी से सिद्धाचार भेंट करते अग्रिम भारतीय अखाड़ा परिषद के अध्यक्ष श्रीमहंत रविंद्र पुरी, राष्ट्रीय महामंत्री श्रीमहंत स्वामी हरिगिरि तथा महामंडलेश्वर स्वामी कैलाशानंद गिरि। संतों, सुखम विद्या

दो साल पहले फंदे से मारा था गुलदार खाल बेचने से पहले आरोपी गिरफ्तार पुलिस ने मारा छापा, घर में टिन के बॉक्स से बरामद हुई गुलदार की खाल

संवाद न्यूज एजेंसी

सतपुली। पीड़ी जिले की सतपुली थाना पुलिस ने गुलदार की खाल के साथ एक व्यक्ति को गिरफ्तार कर वन्यजीव तस्करी के प्रयास का पर्दाफाश किया है। आरोपी ने दो साल पहले गुलदार को मारा था। वह खाल को हरियाणा में बेचने की शिकार में था लेकिन मुख्तियार की सूचना पर पुलिस ने उसे फंदे की धर दबोचा। पुलिस ने आरोपी के खिलाफ वन्यजीव संरक्षण अधिनियम के तहत प्राथमिकी दर्ज की है। आरोपी को न्यायालय में पेश

वन्यजीव संरक्षण अधिनियम के तहत प्राथमिकी दर्ज

किया जा रहा है। एसएसी सर्वेश पंवार के अनुसार ग्राम पोखरी (दुधाराखाल) निवासी संदीप धमना के पास गुलदार की खाल होने और उसे बेचने की तैयारी की सूचना मिली थी। इस पर थानाध्यक्ष सतपुली अनिल चौहान के नेतृत्व में गौतम पुलिस टीम ने बृहस्पतिवार को आरोपी के घर पर छापा मारा। तलाशी के दौरान आरोपी की निशानदेही पर घर में रखे एक टिन के बॉक्स से गुलदार की खाल

बरामद की गई। पूछताछ में आरोपी ने स्वीकार किया कि उसने करीब दो वर्ष पहले जंगल में फंदा लगाकर गुलदार का शिकार किया था। इसके बाद उसने खाल निकालकर अपने पास छिपाकर रख ली थी और उचित खरीदार मिलने पर उसे बेचने की योजना बना रहा था। पुलिस ने आरोपी के खिलाफ वन्यजीव संरक्षण अधिनियम की संबंधित धाराओं में मुकदमा दर्ज कर लिया है। पुलिस मामले की जांच कर रही है कि इस प्रकरण में किसी वन्यजीव तस्करी गिरोह की संलिप्तता तो नहीं है।

आपसी खींचतान पर शिक्षा विभाग सख्त

बागेश्वर। जिले के विद्यालयों में शिक्षकों और कर्मचारियों के बीच आपसी मतभेद और गुटबाजी की शिकायतों की शिक्षा विभाग ने गंभीरता से लिया है। डीईओ माध्यमिक शिक्षा आचार्य ने जिले के सभी विद्यालयों को पत्र जारी करते हुए शीघ्रता से माहौल सुधारने और अनुशासन बनाए रखने के निर्देश दिए हैं। आदेश में कहा गया है कि माध्यमिक विद्यालयों में कार्यरत प्रभारी प्रधानाचार्य, प्रधानाध्यापक का दायित्व और अधिकार पूर्णकालिक प्रधानाचार्य के समान ही होता है। ऐसे में विद्यालय का समस्त स्टाफ प्रभारी प्रधानाचार्य के आदेशों और निर्देशों का पालन करें और उन्हें पूरा सहयोग दें। संवाद

THE COURT OF ADD. DISTRICT & SESSION JUDGE KOTDWARA
REVISION NO. 31 OF THE YEAR 2025
Kishan Kumar Vs Pooja Bhat & other
Summan To - Smt. Pooja Bhat & Sri Gopal Singh Bhat C/o M/s Parthi Traders, Malviya Udyan, Kotdwar Garhwal Mob. No. 9890012345
against you. You are hereby called upon to appear in person or through an advocate and file objections, if any on dt. 3-8-2025 at 10 A.M. before this court. Take notice that in default of your appearance on the day before mentioned, the matter will be heard and determined in your absence. Memo of revision is enclosed. Given under my hand and the seal of the Court on this 23rd day of July 2025
रजनी शुक्ला
अवर जिला एवं सत्र न्यायाधीश
कोटद्वार-गढ़वाल।

100 साल पुराने मकानों का होगा कार्याकल्प



सैनिकों से संवाद करते जनरल कमांडिंग ऑफिसर-इन-चीफ ले. जनरल अनंजय सेनगुप्ता। संवाद

लैसडून। छावनी परिषद (कैंट बोर्ड) लैसडून ने अपने कर्मचारियों को बेहतर आवासीय सुविधाएं उपलब्ध कराने की दिशा में बड़ी चाल चलाते हुए नए निर्माण के संकेत, वास्तु और संरचनात्मक डिजाइन की जांचआर तैयार करने के लिए कंपनियों से निविदाएं मांगी हैं। रक्षा मंत्रालय से मंजूरी मिलने के बाद तैयार की जा रही इस कार्ययोजना से लगभग 30 कर्मचारियों के परिवारों को गुणवत्तापूर्ण आवास मिल सकेगा। उल्लेखनीय है कि वर्ष 1924 में छावनी अधिनियम बनने के समय ये आवास बनाए गए थे। एक

सालभरी पुराने हो चुके इन मकानों के जीर्णोद्धार की लंबे समय से आवश्यकता महसूस की जा रही थी। इस योजना के तहत कार्यलय अधिकार, छावनी स्कूल के प्रधानाध्यापक, डिग्री स्कूल व गैस योद्धा के समीप स्थित सफाई कर्मचारियों के आवास और छावनी कार्यालय के पास बने मकानों का संकेत कर मजिस्ट्रेट तैयार किया जाएगा। छावनी परिषद के जेई आनंद दास ने बताया कि इस काम से सभी पुराने जीर्ण-शीर्ष मकानों में रह रहे कर्मचारियों और उनके परिवारों को आधुनिक व सुरक्षित आवासीय सुविधा मिलेगी। संवाद

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प्रिय पीएमएसबीवाई/पीएमजेबीवाई पॉलिटी धारक, जनसुरक्षा पोर्टल पर डिजिटलीकरण की आवश्यकता के कारण आपकी व्यक्तिगत जानकारी जैसे नाम, पॉलिटी नंबर, जन्म तिथि, आधार नंबर तथा ओबीडी जनसुरक्षा पोर्टल पर संग्रहीत की जाएगी। यदि आपको कोई समस्या है, तो कृपया उल्लिखित योजनाओं से बाहर निकलने के लिए अपनी आधार शाखा से संपर्क करें।
मंडल प्रमुख

कार्यालय मसूरी देहरादून विकास प्राधिकरण, देहरादून।
पत्रांक: 955/ विकास कार्य/ जिन-मू/2026-27 दिनांक: 24/7/2026

ई-निविदा सूचना
मसूरी देहरादून विकास प्राधिकरण द्वारा प्राधिकरण में पंजीकृत ठेकेदार/फर्मों को आवाकर, जलवायु, जल/जल-संधि देहरादून में भी पंजीकृत हो, ऐसे फर्म/ठेकेदार अपनी वेबो के अनुसार कुल 43 विचार कार्य को करने हेतु ऑनलाइन पत्रांक के साथ संलग्न में अंकित विनिर्देशों हेतु ई-निविदा दिनांक 10.08.2026 को अपरान्त 02.00 बजे तक uktenders.gov.in की वेबसाइट में प्रतिभाग/अपलोड कर सकते हैं। प्राण ई-निविदा को निविदा समिति/अधिकृत अधिकारी द्वारा दिनांक 11.08.2026 को अपरान्त 03.00 बजे उपस्थित निविदादाताओं/ प्रतिनिधियों के समक्ष खोली जायेगी। नियम विधि के उपरान्त प्राप्त निविदा पर कोई विचार नहीं किया जायेगा। निविदा विवरण प्राधिकरण की वेबसाइट mddonline.in में भी दिया गया है। यदि उक्त निविदा के सम्बन्ध में किसी प्रकार के संशोधन आदि किये जाने की आवश्यकता होती है, तो उसकी सूचना उक्त वेबसाइट के माध्यम से दी जायेगी।
अधिसूचना अधिनियम, म.दे.वि.प्र. दे.दून

राजकीय प्राथमिक विद्यालय पीपली लक्कर हरिद्वार के दो कक्षा कक्षा की नीलामी/ ध्वस्तीकरण सूचना

एतद्वारा सूचित किया जाता है कि राजकीय प्राथमिक विद्यालय पीपली लक्कर हरिद्वार के दो कक्षा कक्षा की नीलामी दिनांक 30-07-2026 को प्रातः 9:00 बजे की जायेगी। इच्छुक भेली खता प्रातः 9:00 बजे विद्यालय परिसर में पहुंचने का कष्ट करें।
विद्यालय प्रबंधन समिति
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क्र.सं.	विवरण	तारीख
1.	कार्यवाही के बाद का नाम	राजकीय प्राथमिक विद्यालय
2.	कार्यवाही के बाद के विवरण	12/02/2021
3.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
4.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
5.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
6.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
7.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
8.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
9.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
10.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
11.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
12.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
13.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण
14.	कार्यवाही के बाद के विवरण	कार्यवाही के बाद के विवरण

तीन साल से हैडपंप खराब

चौड़ी। विकासखंड पोखड़ा के ग्राम सिलेत लिखाखाल में तीन वर्षों से खराब पड़े हैडपंप के कारण ग्रामीणों तथा जनता इंटर कॉलेज और प्राथमिक विद्यालय लिखाखाल के छात्रों को पेयजल खंड का सामना करना पड़ रहा है। खानगीक कार्यकर्ता सुमन चौधिया ने लिखाखाली स्वतंत्र एस. भट्टारिया से मुलाकात कर समस्या के समाधान के लिए स्कोलर पंप लगाने की मांग की। उन्होंने बताया कि लिखाखाली अधिकारियों से लिखाखाल के खराब पड़े हैडपंप को ठीक करवा दिया जाये। संवाद

अमर उजाला

यदि आपका जन्म अमर उजाला की प्रति नियमित या समय से नहीं मिल रही है तो कृपया टोल फ्री नंबर या ई-मेल के माध्यम से हमें बताएं। हम शीघ्र ही उसे समय से पहुंचाना सुनिश्चित करेंगे।
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अपना पता अपडेट करें।
अपना पता अपडेट करें।
अपना पता अपडेट करें।

क्या आपका बैंक खाता निष्क्रिय हो गया है?

बैंक से सम्पर्क करें
बैंक खाता सक्रिय करने के लिए अपना केवाईसी अपडेट करवाएँ।

दो वर्षों से अधिक समय से बैंक खाते में लेनदेन न होने पर वो निष्क्रिय हो जाता है।
अपने बैंक की किसी भी शाखा में जाकर या नींदियो केवाईसी के द्वारा अपना केवाईसी अपडेट करवाएँ।

अधिक जानकारी के लिए, <https://rbikentahat.rbi.org.in/ia> पर जाएँ
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PUBLIC NOTICE

"Dear PMSBY/PMJJBY Policy Holder, As Per requirement of deduplication at Jansuraksha portal your information like name, policy no. DOB, Adhar no. OVD will be stored at Jansuraksha portal. If you have any issue, kindly contact your base branch for opting out mentioned schemes."

Circle Head

1 yr on, police find 'none responsible'

MS Nawaz | TNN

Haridwar: A year after a stampede at Mansa Devi temple claimed eight lives, including a woman, and injured 28 others, police have filed a closure report saying their investigation found no individual or agency criminally liable for the tragedy.

The stampede on July 27, 2025 was allegedly triggered by a rumour that an electric

wire had snapped and people had been electrocuted, causing panic on the crowded pedestrian route to the hilltop temple. An administrative

MANSA DEVI STAMPEDE

inquiry confirmed the stampede was caused by the rumour, while also flagging "encroachments" on the temple premises and "deficiencies

in crowd management".

Despite this, police said criminal negligence could not be established. The court will now decide whether to accept the closure report or order proceedings. The state govt ordered a magisterial inquiry to ascertain the cause of the stampede.

SHO Kundan Singh Rana, told TOI: "We have filed the final report and submitted it to the court."

10 leopard skins, heads seized in Agra, 4 arrested

Transported From MP For Sale In Delhi, Haryana

Sudeep Lavania
@timesofindia.com

Agra: In a major crackdown on interstate illegal wildlife trade, a joint team of the forest department and local police intercepted a trafficking ring on Thursday evening, and seized 10 leopard skins and heads near a hotel on the Agra-Gwalior highway. The consignment was being transported from Madhya Pradesh for sale in Delhi, Haryana and other states in north India.

Four alleged wildlife smugglers were arrested during the operation.

Acting on intelligence inputs, officials from Kheragarh and Fatehabad forest ranges launched the raid around 7:30 pm under the jurisdiction of the Agra's Saiyan police station.

The team swooped in as the suspects were reportedly waiting near a hotel.

The arrested accused have been identified as Bhogiram, Bhagat Singh, Satpal, and Gabbar. During questioning, they disclosed that the leopard pelts were sourced

from Shivpuri district in neighbouring Madhya Pradesh. "We intercepted four people and searched their vehicle. We found a bag containing ten leopard skins and heads sealed in polythene," said Kheragarh range forest officer (RFO) Samyak Kain.

Forest officials have confiscated all 10 leopard pelts and heads, which will undergo formal forensic examination as part of the legal proceedings under the Wildlife (Protection) Act, 1972.

Investigators are now working to dismantle the broader network, focusing on pinpointing the poaching sites in Madhya Pradesh and identifying the end buyers and middlemen operating in Delhi and Haryana. Further probe into the syndicate is currently underway.

Rajaji tiger reserve to get spl protection force: Dhama

Kautilya Singh
@timesofindia.com

Dehradun: Chief minister Pushkar Singh Dhami on Friday announced that a special tiger protection force would be set up for Rajaji Tiger Reserve on the lines of the unit operating at Corbett Tiger Reserve.

At the 23rd meeting of the State Wildlife Board, Dhami also directed officials to expedite the establishment of 10 wildlife transit centres and prepare an action plan to reduce human-wildlife conflict and promote wildlife tourism. The board discussed the use of environment-friendly safari vehicles, incentives for field staff posted in protected areas and measures to strengthen the investigation of wildlife crimes.

Officials told the board quick response teams (QRTs), camera traps, drones, snake-rescue kits and solar lights were being deployed in areas affected by human-wildlife conflict. Arrangements were also being made to provide prompt compensation and additional equipment to field personnel.

The board approved the forwarding of several infrastructure proposals in and around protected areas to the standing committee of National Board for Wildlife. He also directed officials to ensure that compensation was provided within the stipulated period to people injured in wildlife attacks and the families of those killed.

CORPORATE BUZZ

PVVNL holds Jan Sunwai

At the weekly public grievance hearing (Jan Sunwai) held at the Energy Bhawan of Paschimanchal Vidut Nigam Ltd (PVVNL) in Meerut, Ravish Gupta, MD, directed officials to ensure that electricity consumers' grievances are resolved efficiently, effectively and within the stipulated timeframe. Stressing the need for lasting solutions, he said complaints should not merely be disposed of but addressed in a manner that prevents their recurrence.



A total of 34 complaints relating to electricity meters, billing, new connections, electricity poles and other power-related services were received during the hearing. Several cases were resolved on the spot, while officials concerned were instructed to dispose of the remaining cases within the prescribed timeline.

Gupta also directed officers to analyse the root causes of recurring complaints, undertake corrective measures and conduct regular quality reviews of grievance redressal. He emphasised accountability for delays or negligence to ensure improved consumer service delivery.

BCB hosts IAS officer trainees

A delegation of 21 IAS officer trainees visited the Bareilly Cantonment Board (BCB) as part of a field exposure programme to study innovative governance, sustainable development and citizen-centric urban administration.

During an interactive session, Tannu Jain, CEO, BCB, highlighted the initiatives that have made Bareilly the country's first carbon-negative cantonment. Discussions focused on climate-responsive governance, citizen-centric service delivery, education reforms, women-led economic empowerment,



accessible healthcare and the integration of heritage conservation with environmental sustainability.

The trainees later visited RN Tagore School, the Nari Skill Centre, healthcare facilities and the historic Dhopeswar Nath Mandir precinct to observe these initiatives in action and interact with stakeholders involved in their implementation.

The visit provided valuable insights into how visionary leadership, innovation, community participation and evidence-based policymaking can be integrated into local governance, offering replicable models for building resilient, inclusive and environmentally sustainable urban communities.

BoB announces major initiatives

Bank of Baroda (BoB) marked its 119th Foundation Day by announcing a series of initiatives across its digital, retail and MSME businesses.

The Bank introduced a revamped BOB World mobile banking application and inaugurated Aarohan 2.0, its Global Capability Innovation & Transformation Centre, which will focus on



technology, research and digital transformation. It also launched an enabled virtual banking platform.

Among the other initiatives announced were new BOB Home Loan offerings, the BOB Green Plug Lending Scheme to support EV charging and battery-swapping

www.toi.in/psu

infrastructure, and the BOB Agriweaver MSME Financing Scheme. The Bank also inaugurated nine Business Correspondent centres to expand banking services in rural and underserved areas.

The announcements were made under the Foundation Day theme, Leading with Trust, highlighting the Bank's continued focus on technology, customer services, financial inclusion and business growth.

Transport Department organises free health screening

The Transport Department, Dehradun, organised a two-day free health screening and road safety awareness camp for city bus drivers and conductors at Rangers Ground in Dehradun. The initiative aims to improve road safety by promoting regular health check-ups, encouraging safe driving during the monsoon season and supporting cleaner public transport.



The camp included general health examinations, vision screening, blood pressure and blood sugar tests, along with physician consultations. Drivers were also sensitised to the importance of periodic medical check-ups and preventive healthcare.

A comprehensive technical inspection of buses was undertaken, covering wipers, headlights, indicators, brake lights, tyres, braking systems and other essential safety equipment. Eco-friendly garbage bags were distributed to vehicle documents were verified and compliant buses were issued 'Verified' safety stickers.

On the first day, 72 drivers and conductors underwent health screening.

Constable axed for recording mayor's podcast

Meerut: A Bareilly police constable has been suspended for allegedly recording and circulating a podcast interview with BJP Mayor Dr Umesh Gautam on social media without obtaining prior permission from the competent authority.

SSP Anurag Arya said departmental proceedings have been initiated against



constable Ajay Kumar, who was posted at the Reserve Police Lines, for allegedly violating the UP Police Social Media Policy, 2023.

In a separate action, six other police personnel were suspended for remaining absent from duty without authorisation after their sanctioned leave ended or for failing to report for duties. Krishna Chaudhary



DEBTS RECOVERY TRIBUNAL DEHRADUN

Paras Tower, 2nd Floor, Major Niranjanpur, Saharanpur Road, Dehradun

R.C. No. 231/2026 Date: 13.07.2026

IBBI BANK LTD Certificate Holder

Versus Certificate Debtor

Smt. Swetambari & Ors.

DEMAND NOTICE

To, CD No. 1, Smt. Swetambari W/o Sh. Subodh Saxena, R/o E37, Ashiyana Phase Kant Road Moradabad, Uttar Pradesh.

CD No. 2, Ashish Kumar Saxena, R/o H. No. E-37, Ashiyana Phase Kant Road Haridwar Sonapur, Moradabad, Uttar Pradesh-244001.

In view of the Recovery Certificate issued in O.A. No. 238/2025 passed by the Presiding Officer, DRT, Dehradun an amount of Rs. 37,89,654.95 (Rupees Thirty Three Lakh Eighty Nine Thousand Six Hundred Fifty Four and Paise Ninety Five Only) along with pendency fee and simple interest yearly @ 7.00% for the First Year, 8.00% for the second year and 9.00% on balance after second year w.e.f. 17.03.2025 till realization and costs of Rs. 85,000/- has become due against you (Jointly and Severally).

You are hereby called upon to deposit the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made as per rules.

You are hereby ordered to appear before the undersigned on 12.11.2026 at 10.30 a.m. for further proceedings.

In addition to the sum aforesaid you will be liable to pay:

a. Such interest as is payable for the period commencing immediately after this notice of the execution proceedings.

b. All costs, charges and expenses incurred in respect of the service of this notice and other process that may be taken for recovering the amount due.

Recovery Officer

Debts Recovery Tribunal Dehradun

यूनियन बैंक Union Bank of India
A Government of India undertaking

Union Bank of India
Regional office, Meerut at Oppt. Govt. Inter College,
Begum Bridge Road, Meerut 250 001 (U.P.).

SALE NOTICE
for Sale of Immovable Properties

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Proviso to Rule 8 (8) of Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Physical/Constructive Possession of which has been taken by the Authorized Officer of Union Bank of India Regional office, Meerut (Secured Creditor), will be sold on "As is where is", "As is what is" and "Wherever there is" basis (assets wise date and time and other details mentioned below) for recovery of amount, as mentioned below due to Union Bank of India (Secured Creditor) from below Named Borrower(s), Mortgagee(s) and Guarantor(s).

S. No.	Branch Name & Address	Name & address of Borrower & Guarantor	Description of the Immovable property put for auction	Status of the possession Physical/Constructive	Dues to be recovered from Borrower/ Guarantor (Rs.)	Reserve Price (Rs.)	Date and Time of Auction (with 15 min unlimited auto extensions)
1	Union Bank of India, Khurja Branch Address: Union Bank of India, Opp. Munshi Court, Old Tehsil Road, Khurja, Distt. Bulandshahr U.P.-203131 Mob: 9536246860	BORROWER(S) 1) Mr. Akhil Kumar Gupta (Legal Heir Mrs. Preeti Gupta & Others) S/o Sh. Kantil Prasad Gupta a) Address - Sarai Nasrullah Khan, Hanuman Tila Road, Khurja, Distt. Bulandshahr, U.P.-203131 b) Municipal No. 652, Situated at Mohalla Sarai Nasrullah Khan, Kasba Khurja, Pargana And Tehsil Khurja, Bulandshahr, U.P.-203131 GUARANTOR(S) 1) Sh. Kantil Prasad Gupta S/o Sh. Ram Gopal Gupta, Address - Sarai Nasrullah Khan, Hanuman Tila Road, Khurja, Distt. Bulandshahr, U.P.-203131	A Double Storied Residential House with Two Shops at Municipal No. 652, situated at Mohalla Sarai Nasrullah Khan, Kasba Khurja, Pargana and Tehsil Khurja, Bulandshahr, U.P.-203131. AREA: 77.84 Sq mt., OWNER: Late Mr. ANJLI Kumar Gupta (Legal Heir Mrs. Preeti Gupta & Others) S/o Sh. Kantil Prasad Gupta Boundaries are as under - East: Sadak Hanuman Tila Road, West: House of Sushil Mittal, North: House and Shop of Virendra Singh, South: House of KP Gupta advocate	Constructive	Total (RL+DL): ₹ 25.74 Lakhs + Intt and other charges as on 30.03.2026	Rs. 36,00,000/- Rs. 3,60,000/- Rs. 36,00,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)
2	Union Bank of India, Meerut - Cantonment Branch at Station Cantonment Bldg., Mall Road, Meerut Cantt., Distt. Meerut, Uttar Pradesh 250001 Mob: 9527912893	BORROWER(S) Mr. Mahesh Kumar S/o Jagdish Kumar (Borrower) Residential House At Mpl No. 2053/32, Kharsa No.2474 Gali No-4 Master Colony/Indira Nagar Meerut City Mr. Sagar Kumar S/o Mahesh Kumar (co-borrower), Residential House At Mpl No. 2053/32, Kharsa No.2474 Gali No-4 Master Colony/Indira Nagar Meerut City, Mr. Ajay Verma (guarantor) H No. 70 Gali No.1, Subhash Nagar, Meerut-250002 GUARANTOR(S) 1) Sh. Kantil Prasad Gupta S/o Sh. Ram Gopal Gupta, Address - Sarai Nasrullah Khan, Hanuman Tila Road, Khurja, Distt. Bulandshahr, U.P.-203131	Residential House At Mpl No. 2053/32, Kharsa No.2474 Gali No-4 Master Colony/Indira Nagar Meerut City Measuring Area 41.80 Sq Mtrs. In The Name Of Mahesh Kumar S/o Jagdish Kumar, Boundaries (as Per Deed) - EAST: Adjoining plot of seller, WEST: Adjoining plot of Vinod Sharma, NORTH: Adjoining plot of Other, SOUTH: 12' wide RASTA BOUNDARIES (AS PER SITE) - EAST: Adjoining House of Mr. Prem Chand Sharma, WEST: Adjoining house of Sanjay Rastogi then house of Sushil Mittal, NORTH: Adjoining plot of Dulati, SOUTH: 12' wide RASTA	Constructive	Total (RL+DL): ₹ 7.25 Lakhs + Intt and other charges as on 30.03.2026	Rs. 14,40,000/- Rs. 1,44,000/- Rs. 14,40,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)
3	Union Bank of India, Buddhi Vihar Awas Vikas behind Kundera Petrol Pump Dault Road, Moradabad Uttar Pradesh Mob: 953627586	BORROWER(S) Sh. Chanchal Vittoria S/o Sh. Kamal Kishor, Address: Kharsa No-539 Bank Colony Shapur Tigi Moradabad 244001 Co-borrowers Sh. Kamal Kishor S/o Sh. Dal Chandra, Address: Kharsa No-539 Bank Colony Shapur Tigi Moradabad 244001 Guarantors, Sh. Kapil Vittoria S/o Kamal Kishor Address: Kharsa No-539 Bank Colony Shapur Tigi Moradabad 244001 BORROWER(S) MR. PRADEEP KUMAR S/O VEERPAL SINGH, R/O H.NO.622, MURARI NAGAR, KHURJA, BULANDSHAHAR, U.P.-203131 GUARANTOR(S) MR. CHANDRAHAS MEENA, Address: H NO. 7, PANASU ROAD, KHURJA, BULANDSHAHAR, U.P.-203131	Residential House At Kharsa No-539, Ward No-01, Kherpur, Bank Colony, Shapur Tigi Moradabad (Legal Owner: Chanchal Vittoria S/o Kamal Kishor, Area: 71.82 Sq Mt Boundaries: North: Plot Of Other, South: House Of Chanchal Devi, East: Plot Of Poonam Bala, West: 14 Feet Wide Rasta	Constructive	Total (RL+DL): ₹ 29.70 lakh + Intt and other charges as on 30.06.2026	Rs. 19,80,000/- Rs. 1,98,000/- Rs. 20,00,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)
4	Union Bank of India, Khurja Branch Address: Union Bank of India, Opp. Munshi Court, Old Tehsil Road, Khurja, Distt. Bulandshahr U.P.-203131 Mob: 9536246860	BORROWER(S) MR. PRADEEP KUMAR S/O VEERPAL SINGH, R/O H.NO.622, MURARI NAGAR, KHURJA, BULANDSHAHAR, U.P.-203131 GUARANTOR(S) MR. CHANDRAHAS MEENA, Address: H NO. 7, PANASU ROAD, KHURJA, BULANDSHAHAR, U.P.-203131	Ground plus 1 storied residential house on part of Khat number 473. Plot area 74 sq mtr situated at M. P. Nagar, Panasu Road, Khurja BSR. In the name of Mrs. Ramesh Devi w/o Mr. Chandrasingh Singh Meena.	Physical	Total (RL+DL): ₹ 33.37 Lakh + Intt and other charges as on 30.03.2026	Rs. 5,45,000/- Rs. 54,500/- Rs. 5,45,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)
5	Union Bank of India, Hapur Branch, Garh Road, National Highway District Hapur U.P.-245101 Mob: 9920899516	BORROWER(S) MR. PRADEEP KUMAR S/O VEERPAL SINGH, R/O H.NO.622, MURARI NAGAR, KHURJA, BULANDSHAHAR, U.P.-203131 GUARANTOR(S) MR. CHANDRAHAS MEENA, Address: H NO. 7, PANASU ROAD, KHURJA, BULANDSHAHAR, U.P.-203131	2. Ground plus 1 storied residential house on part of Khat number 473. Plot area 42 sq mtr situated at M. P. Nagar, Panasu Road, Khurja BSR. In the name of Mr. Chandrasingh Singh Meena S/O Brahmajet Singh Meena	Physical	Total (RL+DL): ₹ 33.37 Lakh + Intt and other charges as on 30.03.2026	Rs. 5,45,000/- Rs. 54,500/- Rs. 5,45,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)
6	Union Bank of India, Buddhi Vihar Awas Vikas behind Kundera Petrol Pump Dault Road, Moradabad Uttar Pradesh Mob: 953627586	BORROWER(S) MR. PRADEEP KUMAR S/O VEERPAL SINGH, R/O H.NO.622, MURARI NAGAR, KHURJA, BULANDSHAHAR, U.P.-203131 GUARANTOR(S) MR. CHANDRAHAS MEENA, Address: H NO. 7, PANASU ROAD, KHURJA, BULANDSHAHAR, U.P.-203131	East Part Of House No. 1693, Situated At Mohalla Darsan Puri (Shiv Dayal Puri), Gali No.01, Ward No. 39, Eldigh Road Bulandshahr Road, Distt. Hapur. Area: 62.73 Sq Mtr, In The Name Of Mr. Ikrumuddin S/o Mr. Lal Mohammad. Boundaries: East - House Of Babudien, West- Part Of House Of Naseem, North: Others Property & South- Rasta 12' Wide	Constructive	Total (RL+DL): ₹ 14.75 Lakhs + Intt and other charges as on 30.06.2026	Rs. 11,85,000/- Rs. 1,18,500/- Rs. 12,00,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)
7	Union Bank of India, Buddhi Vihar Awas Vikas behind Kundera Petrol Pump Dault Road, Moradabad Uttar Pradesh Mob: 953627586	BORROWER(S) MR. PRADEEP KUMAR S/O VEERPAL SINGH, R/O H.NO.622, MURARI NAGAR, KHURJA, BULANDSHAHAR, U.P.-203131 GUARANTOR(S) MR. CHANDRAHAS MEENA, Address: H NO. 7, PANASU ROAD, KHURJA, BULANDSHAHAR, U.P.-203131	Residential Plot At Kharsa No-40/2 Mukarabpur Mushakam Now-gautam Nagar Ward No-06 Near Tikoniya Park Awasika Colony Moradabad Area: 148.22 Sq Mt, House Owner: Anil Kumar S/o Veerpal Boundaries: North: Rasta 10 Feet Wide, South: Plot Of Hameem Singh, East: H/o Phool Kumar, West: H/o Veeru	Constructive	Total (RL+DL): ₹ 36.04 lakh + Intt and other charges as on 31.03.2026	Rs. 23,85,000/- Rs. 2,38,500/- Rs. 24,00,000/-	11.08.2026 between 12.00 PM to 05.00 PM (with 15 min unlimited auto extensions)

Date & Time of E-Auction: 11-08-2026 at 12:00 Noon to 05:00 PM

Last date of Submission of bid: On or before the commencement of e-Auction

For detailed terms and condition of the sale, please refer to the link provided in <https://banknet.com>. Further Bidder for Registration and Login and Bidding Rules visit <https://banknet.com>.

NOTE: Bidder are advised to register and validate KYC on the website portal at least 2-3 days prior to auction date and EMD may be deposited 2 days before the date of auction to avoid any inconvenience.

Date: 23.07.2026

Place : Meerut

Authorized Officer, Union Bank of India

NAV CHETNA COLLEGE OF TEACHER'S EDUCATION

Near Bala Sundari Mandir Manduwalla, Dehradun

Required B.Ed Faculty

Qualification as per UGC and NCTE Norms
Interested applicants may share their application with Complete Bio data and latest Photograph with in 15 days.

Applications are to be sent to

Email - nachetnacollege@gmail.com

Contact- 9393882657 / 9393882659

APPEAL FOR IDENTIFICATION

General public is hereby informed that an unidentified dead body of a male Age: 45 Years, Height: 5'2", Complexion: Wheatish, was wearing only Gray colour Pant, was found in unconscious condition on Footpath near L & T Cul, Sarai Kale Khan, New Delhi and got admitted to Safdarjung Hospital where during the treatment doctor declared him dead on dated 08.07.2026.

In this regard a case DD No. 71A dated 07.07.2026 U/s 194 Bharthiya Nagrik Suraksha Sanhita, 2023, has been lodged at P.S. Sunlight Colony, Delhi.

His dead body has been preserved in Safdarjung Hospital Mortuary for identification. Any person having any information or clue about the deceased may kindly inform to the undersigned on the following address or telephone numbers.

SHO
P.S. Sunlight Colony, Delhi
Ph: 8750870828, 9220575028
DP/10205/SE/2026 9866758199

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RAJA UDAY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Raja Uday Private Limited
2. Date of Incorporation of corporate debtor	12/02/2001
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata II
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U95412WB2001PTC028951
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: 18 B, S. I. Road, Subarnar Giza, Pargana North, Kolkata - 700 115 Corporate Office: 1, A. J. C. Bose Road, Circular Road, 3rd Floor, Kolkata - 700 017, India 2. Plot No. 455, PSE, Corporate Baggalok, Pargana, Delhi - 110 050, India
6. Insolvency commencement date in respect of corporate debtor	20/07/2026 (The NCLT Order dated 20.07.2026 was communicated to NCLT by email dated 23.07.2026)
7. Estimated date of closure of insolvency resolution process	18/08/2027 (180th day from the CRP Commencement Date)
8. Name and registration number of the insolvency professional acting as insolvency resolution professional	Aditya Jain Regn. No. 188/WPA-021P-M01732017-18/10445
9. Address and e-mail of the insolvency resolution professional, as registered with the Board	Diamond Chamber, 4, Chowringhee Lane, Block - I, 4th Floor, R. No. 404, Kolkata, West Bengal - 700016 855 Reg. Email id: adityajain@adityajain.com
10. Address and e-mail to be used for correspondence with the secured creditors	Aditya Jain Diamond Chamber, 4, Chowringhee Lane, Block - I, 4th Floor, R. No. 404, Kolkata, West Bengal - 700016 855 Reg. Email id: adityajain@adityajain.com
11. Last date for submission of claims	05/08/2026
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, as notified by the insolvency resolution professional	Name of the class(es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives	a) Web link: https://www.insolvencyboardindia.com b) Not applicable

Notwithstanding to the National Company Law Tribunal, Kolkata has ordered the commencement of a corporate insolvency resolution process of the Raja Uday Private Limited vide order dated 20.07.2026. However, as per part 1 to the NCLT Order dated 20.07.2026, the same was communicated to NCLT by email dated 23.07.2026. The creditors of Raja Uday Private Limited are hereby notified to submit their claims with proof as on or before 05/08/2026 to the insolvency resolution professional of the insolvency resolution process of Raja Uday Private Limited. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof by physical means, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

Adt/Gst. Jain
Insolvency Resolution Professional of Raja Uday Private Limited
Reg. No. 188/WPA-021P-M01732017-18/10445
855 Regd. Address: Diamond Chamber, 4, Chowringhee Lane, Block - I, 4th Floor, R. No